

ed in the current year will depend on the number of licences issued in the past few years. It takes about 2 to 3 years for an undertaking to be set up and it is difficult to forecast as to how many new undertakings will be established in any given period.

Apart from the large number of letters of intent, 198 licences were issued under the Industries (Development and Regulation) Act, 1951 for the setting up of new industrial undertakings during the period 1968 to 23.10.1970. The break-up is as under :

1968	37
1969	34
1970	63
1971 up to 23.10.71	64
	198

Details of licences issued, including articles of manufacture, location of units, etc., are published in the Weekly Bulletin of Industrial Licences, Import Licences and Export Licences, the Weekly Indian Trade Journal and the Monthly Journal of Industry and Trade. Details of capital investment and number of persons actually employed in undertaking are not readily available.

(c) Industrial licences issued, Statewise, for the setting up of new industrial undertakings in the 9 backward States during the period 1.1.1971 to 23.10.1971 are as below :

<i>Sl. No.</i>	<i>Name of the State</i>	<i>No. of Industrial Licences issued for setting up of new industrial undertakings</i>
1.	Andhra Pradesh	6
2.	Assam	
3.	Bihar	5
4.	Jammu & Kashmir	1
5.	Madhya Pradesh	
6.	Nagaland	
7.	Orissa	2
8.	Rajasthan	
9.	Uttar Pradesh	6
	Total	23

Information about investment involved in these industrial licences is not available.

### **A. R. C's Recommendations on Personnel Administration**

1534. SHRI B. R. SHUKLA : Will the PRIME MINISTER be pleased to state :

(a) whether several hindrances have come in the way of accepting and implementing the recommendations of the Administrative Reforms Commission on 'Personnel Administration ; and

(b) if so, the steps being taken to remove those hindrances ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) Does not arise.

### **Petition Received for Commutation of Death Sentence passed on a Naxalite Leader of Andhra Pradesh**

1535. SHRI INDRAJIT GUPTA :  
SHRI D. K. PANDA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received a number of petitions from different quarters praying for commutation of the death sentence passed on Shri Nagabhushan Patnaik, a former Naxalite Leader of Srikakulam District, Andhra Pradesh ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) It is for the Government of Andhra Pradesh to consider the mercy petitions in the first instance.

### **Hindustan Cables Ltd.**

1536. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the output of telephone cables